

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-508**  
IB-816/ND/2022  
IA/1555/2024

**IN THE MATTER OF:**

Asset Reconstruction Company (India) Ltd. (ARCIL)

**.....Applicant**

**Vs.**

Pradeep Gupta

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Dinkar Singh, Mr. Rohit Singh, Advs.

For the Respondent : Mr. Pranjit Bhattacharya, Ms. Raj Sarit Khare, Advs.

For the RP : Mr. Bhupendra Dave, Adv.

**ORDER**

**IA/1555/2024:-**

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have filed their response which is available on the e-portal. Ld. Counsel on behalf of the Financial Creditor is present and sought time to file their response. Time prayed for is granted. List this application on **09.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**